

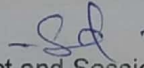
No. DSJ/E/SML/5(9)/1994-18-
OFFICE OF DISTRICT AND SESSIONS JUDGE, SHIMLA
CIVIL AND SESSIONS DIVISION, SHIMLA AT CHAKKAR,
HIMACHAL PRADESH

Dated: Shimla-5, the March, 2018.

NOTICE

The term of Sh. Kuldeep Aukta, Advocate as Oath Commissioner at Chopal shall expire on 2nd May, 2018, as such, applications are hereby invited amongst the lawyers practising at Chopal for one post of Oath Commissioner so as to reach in this office on or before 09.04.2018 positively giving following information in the applications. Such applications are to be addressed to the Registrar General, High Court of Himachal Pradesh, Shimla.

1. Date of enrollment as Advocate;
2. Standing at the Bar;
3. Monthly income of the applicant:
4. (i) From his profession;
(ii) From other sources including income of his parents, if living jointly;
5. Whether applicant has ever been appointed before as Oath Commissioner, if so, the period and the place;
6. Whether the applicant is an ex-serviceman/S.C./S.T./O.B.C. Candidate;

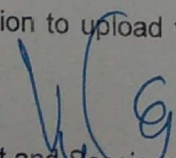

District and Sessions Judge,
Shimla, HP

Dated:- 17/3/18

Endst. No. As above.

Copy for information and necessary action to:-

1. The Civil Judge-cum-JMIC, Chopal with a request to get affixed one copy of notice on the Court notice board for information of Advocates and to collect applications from Advocates practicing at Chopal for the appointment as Oath Commissioner and to submit the same to this office after complying the instructions contained in the Registry letter No. HHC/Admn.16 (21)75-IV-1034, dated 14th/17th June, 2013 for favour of further action in the matter on or before the date mentioned above. The Civil Judge-cum-JMIC, Chopal is also requested to intimate this office whether the Advocates who have applied for aforesaid post of Oath Commissioner at Chopal have passed the exam as per Rule 9 of All India Bar Examination Rules, 2010 as "No Advocate enrolled under Section 24 of the Act, 1961 shall be entitled to practise under Chapter IV of the Advocates Act, 1961 unless such Advocate successfully passed All India Bar Examination conducted by the Bar Council of India. He is further requested to collect Oath and affirmation register{s} along with receipt book{s} from the above mentioned Oath Commissioner after the expiry of the term and to consign the same to the record room as required under the Rules.
2. The President, Bar Association, Chopal.
3. The System Officer of this office with a direction to upload the notice on the website of District Courts, Shimla.
4. Guard File.


District and Sessions Judge,
Shimla, HP